

However, their proposal for foreign collaboration has not been accepted by the Government.

Vacancies of Judges in Andhra Pradesh High Court

460. SHRI PARVATHANENI UPENDRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that there are a large number of vacancies of judges in the Andhra Pradesh High Court;

(b) if so, what are the details thereof; and

(c) by when these vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) and (b) The sanctioned strength of Andhra Pradesh High Court is 24 permanent Judges and 2 Additional Judges. As on 1-11-1988, 18 permanent Judges were in position, leaving 6 vacancies of permanent Judges and 2 vacancies of Additional Judges.

(c) Steps have been taken to fill up the vacancies as expeditiously as possible after consultation with the authorities specified in Article 217 of the Constitution of India. However, it is not possible to indicate by which date the vacancies would be filled up.

Telugu Ganga Project

461. SHRI PARVATHANENI UPENDRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have cleared the Telugu Ganga Project from the environmental angle; and

(b) if so, by when the final clearance is proposed to be given to this project which is meant to supply drinking water to Madras and to provide irrigation facilities to the drought-prone areas of Rayalaseema?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHAI): (a) Yes, Sir.

(b) The clearance of the project depends on the settlement of inter-State issues.

Narora Atomic Power Plant

462. SHRI PARVATHANENI UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether serious apprehensions were expressed by a large number of people about the Narora Atomic Power Plant;

(b) whether Government have examined these apprehensions;

(c) if so, the decision taken by Government in regard to the Power Plant; and

(d) by when the Plant is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS, AND SPACE (SHRI K. R. NARAYANAN): (a) Some members of the public have expressed apprehensions about the location of the Narora Atomic Power Plant which is in the seismic zone and the possible pollution of Ganga from the operation of the Plant.

(b) Yes, Sir.

(c) The Narora Atomic Power Plant has been specially designed to withstand the seismic effect of the site. Adequate measures are built into the design of the Plant to eliminate any release of radioactivity into the Ganga.

(d) Unit-1 of the Narora Atomic Power Station will be commissioned by the end of 1988. Unit-2 is scheduled for commissioning in May 1990.